

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-07-2024 AT 10:30 AM**

**CP (IB) No. 211/95/HDB/2022**

**AND**

**IA(IBC) 1182, 1183 & 1184/2024 in CP (IB) No. 211/95/HDB/2022**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

**...Petitioner**

**AND**

Mr. Rajesh Kumar Jhunjhunwala &  
M/s. Dharti Dredging and Infrastructure Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 1182, 1183 & 1184/2024**

Admittedly re-payment plan submitted by the petitioner/personal guarantor is under consideration by the COC. In fact, vide order in IA 1273/2024 dated 25.06.2024 at the request of the Resolution Professional, we granted 30 days' time enabling COC to take a call on the re-payment plan and also directed the RP to file a report on re-payment plan within 7 days on expiry of 30 days' time.

In the light of the above, the present **applications are not maintainable**, at this stage, however, giving liberty to the applicant to file appropriate application as per law after the COC takes call on the pending re-payment plan.

Accordingly, **these applications are disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**